CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 14.03.2013

OA No. 235/2013

Applicant is present in person.

The short controversy involved in this OA is that the respondents have declared the applicant medically unfit for appointment on the post of Gangman/Trackman/ Group 'D' post against which the applicant has represented before the respondents but his request has been turned down vide order dated 27.03.2012 (Annexure A/1). The applicant has also filed an appeal dated 21.06.2012 (Annexure A/7) before the respondents. It appears from the perusal of the record that the appeal of the applicant dated 21.06.2012 has not been decided so far by the respondents.

Now the applicant seeks liberty to represent before the respondents for his re-examination by the medical board.

Having heard the applicant and on perusal of the documents on record, we are of the opinion that the applicant is at liberty to file a representation before the respondents within a period of 15 days from today for his re-examination by the medical board. In case such representation is filed by the applicant, in that eventuality, the respondents are directed to decide the representation of the applicant expeditiously but not later than a period of 15 days from the date of receipt of a copy of representation from the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

(ANIL KUMAR)
MEMBER (A)

(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat